

High Court of Jammu & Kashmir and Ladakh at Srinagar
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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Subject: Surrender of Certificate of Enrolment as an Advocate.

NOTIFICATION

No: 136 of 2024 RG/LP Dated: 26-02-2024.

It is hereby notified that Ms. Weeda D/O Sh. Nisar Ahmad Shah R/O Iqbal Abad Near Masjid Hijaz, K.P. Road, District Anantnag has surrendered her Certificate of Enrollment, as an Advocate, vide her application dated 13.02.2024. Therefore, her Certificate of Enrollment bearing Enrollment No. JK-448/2020 dated 25.11.2020 vide Notification No.505 dated 10.12.2020 and declared absolute vide Notification No.1228 of 2022 dated 19.09.2022 is kept in abeyance.

By Order.


(Shahzad Azeem)
Registrar General

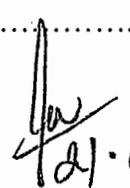
No: 5355-60 RG/LP

Dated: 26-02-2024

Copy to the: -

1. Registrar Judicial, High Court Wing, Srinagar.
2. Principal District & Session Judge, Anantnag.
3. Secretary, Bar Council of India, New Delhi
4. CPC, e-Courts, High Court of J&K and Ladakh, Jammu with the request to get the same uploaded on the official website of High Court of J&K and Ladakh for information of all the concerned.
5. President District Bar Association, Anantnag.
6. Manager Government Press, Jammu for publication in the next issue of the Govt. Gazette.
7. Ms. Weeda D/O Sh. Nisar Ahmad Shah R/O Iqbal Abad Near Masjid Hijaz, K.P. Road, District Anantnag

..... for information.


Registrar General